

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH

ORIGINAL APPLICATION No. 80 of 2023

Saramg Yadwadkar & Anr

....Applicant

Versus

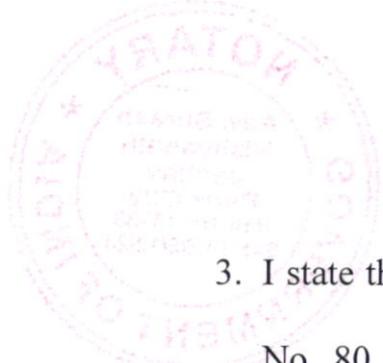
PMC & Ors.

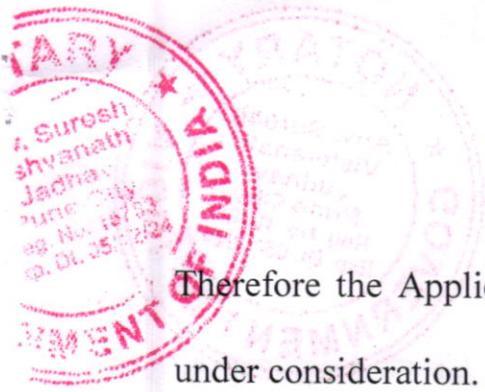
....Respondents

MOST RESPECTFULLY SHEWETH:

I, Shrinivas Bonala, Age: 57 years, Chief Engineer (Project Department), Pune Municipal Corporation do state on solemn affirmation as under:

1. It is submitted that I am working as Chief Engineer (Project Department), Pune Municipal Corporation (Henceforth referred as "PMC" for the sake of brevity) and I am authorized to file an affidavit before the Hon'ble National Green Tribunal on behalf of Respondent No. 1, the PMC. The present Affidavit in Reply has been prepared on the basis of instructions provided by me which are based on the information and documents made available to me.
2. I do have solemnly state that I am competent to swear this affidavit and this affidavit has been prepared on the basis of information given to me and documents made available to me.

- 
- 
3. I state that I am filing this Affidavit in Reply to the Original Application No. 80 of 2023 filed the by the present Petitioner before the Hon'ble National Green Tribunal, Western Zone Bench.
 4. I state that the present matter is filed in relation to the project of Mula, Mutha, Mula-Mutha Rejuvenation Project.
 5. At the outset I deny all the contentions and/or statements and/or allegations contained in present Original Application to the extent those are contrary to and/or inconsistent with what is stated in the present Affidavit. Nothing contained in the Original Application should deem to be admitted by the answering Respondent for the want of specific traverse unless the same would be specifically admitted herein below. I crave leave of this Hon'ble Tribunal to file an additional Affidavit as and when the occasion so arises.
 6. I state that I also crave leave to file additional affidavit in reply to the Original Application.
 7. I state that as per the direction of Hon'ble Tribunal, PMC has applied for Amendment in Environment Clearance for the Project. It is submitted, Application for amendment was considered by SEAC-III on 14/06/2023.



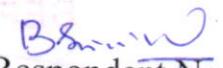
Therefore the Application for amendment of Environment Clearance is under consideration.

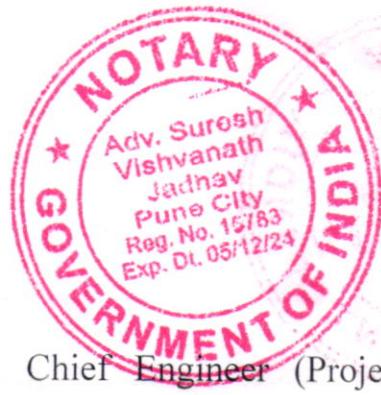
8. It is submitted that Respondent Corporation has made an Application for obtaining permission for felling of trees which is under consideration of Tree Authority, State of Maharashtra. The said Application was considered by the Tree Authority on 30/06/2023.
9. It is submitted that no trees will be felled without obtaining necessary permission of the (competent authority in this case) Tree Authority State of Maharashtra.

Date 28/07/2023

Pune


Advocate for the Respondent No. 1


Respondent No.1
(Shrinivas Bonala)
Chief Engineer (Project)
Pune Municipal Corporation



VERIFICATION

I, Shrinivas Bonala, Age: 57 years, Chief Engineer (Project Department), Pune Municipal Corporation, the authorized signatory for PMC, do hereby state on solemn affirmation that what is stated in Para No. 01 to 09 are true and correct to my own knowledge and belief.

Solemnly affirmed at Pune)

This 28 day of July, 2023)

Advocate for the Respondent No. 1

Respondent No. 1

(Shrinivas Bonala)

Chief Engineer (Project)

Pune Municipal Corporation

BEFORE ME

SURESH VISHVANATH JADHAV
NOTARY GOVT. OF INDIA
PUNE
Reg.No.15783

SURESH VISHVANATH JADHAV

Advocate & Notary

Sr.No.184, Firangai Niwas, Karmbhumi Nagar
Lohgaon, Wagholi Road,
Lohgaon, Pune-47

NOTED AND REGISTERED

SERIAL NUMBER 28 JUL 2023

GH/23



FIVE RUPEES
NOTARIAL



FIVE RUPEES
NOTARIAL



FIVE RUPEES
NOTARIAL



FIVE RUPEES
NOTARIAL